

(b) if so, the reasons for the current state of affairs, especially at the level of State Governments and how Government intends to tide over the situation; and

(c) what are the major plans afoot to track cyber crime when so much of stress is being laid on digitisation of money transaction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAMAHIR): (a) and (b) "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. However, Government of India supplements the efforts of State Governments by providing assistance under Modernisation of Police Forces (MPF) Scheme to strengthen police infrastructure by way of equipping the police stations with the required mobility, modern weaponry, communication equipment, forensic setup etc. State Governments take up components and projects as per their strategic priorities and needs under the MPF scheme. During, the fifteen years from 2000-01 to 2014-15, against a total amount of ₹ 15,147.04 crore released under the MPF Scheme, the States had utilized ₹ 14,439.32 crore as on 31.03.2017, which is 95.32% of the total fund released.

The Crime and Criminal Tracking Network and Systems (CCTNS) project aims at interlinking of all police stations of the country for the purpose of collecting crime and criminal data in an electronic eco system and creating a nationwide data base to facilitate search of criminals and crime related data. The project is scheduled to be implemented by March, 2018. So far in the CCTNS Project, 96.32% Police Stations *i.e* 13,122 out of 13,623 Police Stations excluding 1,757 Police Stations of Bihar and Rajasthan have CCTNS Software.

(c) The Government has approved a central sector project namely Cyber Crime Prevention against Women and Children (CCPWC) with a total estimated cost of ₹ 195.83 crores starting from FY 2017-18. The salient features of the Project include, *inter-alia*, setting up of online cyber crime reporting platform and one national level advanced Cyber Forensic Laboratory, providing support to States/UTs for upgradation/creation of training facilities, Citizen Crime awareness activities, Research and Development(R&D), Capacity building activities.

Regularisation of guest and contractual teachers in NDMC

4530. SHRIMATIRANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken to regularise the guest teachers and contractual teachers in New Delhi Municipal Council (NDMC);

(b) the steps taken to provide equal salary to guest teachers and contractual teachers in NDMC;

(c) the steps taken to constitute a team to tighten the noose on school staff from time to time;

(d) whether any cases of drunk staff on duty in NDMC schools including principal have been found within the last three years, if so, the details thereof; and

(e) what steps have been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The New Delhi Municipal Council (NDMC) *vide* its Resolution No.25(H-07) dated 15.12.2015 constituted a Committee under Section 9 of the NDMC Act, 1994 for examining policy to be adopted by the Council to regularise contractual persons in NDMC or otherwise. The Committee has also been asked to consider the policy of Government of National Capital Territory of Delhi in this regard.

(b) The NDMC has informed that the guest teachers and contractual teachers are paid as per the norms of Government of National Capital Territory of Delhi.

(c) The School Management Committee (SMC) constituted in each NDMC School under the Right to Education (RTE) Act, *inter alia*, watches the activities of the staff of the NDMC schools.

(d) and (e) NDMC has informed that no such case has come to the notice of the Education Department of NDMC.

Twin explosions in Agra

4531. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been twin explosions near Agra and ISIS is involved in it;

(b) if so, the details thereof;

(c) if so, as per Government's assessment whether they may target the Taj Mahal; and

(d) the measures adopted to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per information received from the Uttar Pradesh Police,